

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD.

O.A. No. 668/92

DATE OF DECISION:- 7-8-92

T.A. No.

Between:-

- - - P. V. S. Murali - - - - - Petitioner(s)
- - - S. Khader Mohiuddin - - - - - Advocate for the
petitioner(s)

Versus

- - - CPO, SC Rly. HQ, Secunderabad & 2 others Respondent.

- - - N. R. Devaraj - - - - - Advocate for the
Respondent(s)

CORAM:

THE HON'BLE MR. R. BALASUBRAMANIAN, MEMBER(ADMN.)

THE HON'BLE MR. C.J. ROY, MEMBER(JUDL.)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunals ?
5. Remarks of Vice Chairman on columns 1, 2, 4 (To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

VJ
(HRBS)
M(A)

Worley
(HCR)
M(J)

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

DA.668/92

Date of decision : 7th Aug, 92

P.V.S. Murali

: Applicant

VERSUS

1. Chief Personnel Officer
Headquarters Office
Personnel Branch, SC Railway
Secunderabad

2. General Manager
South Central Railway
Secunderabad

3. Divisional Railway Manager
South Central Railway
Vijayawada

: Respondents

Counsel for the applicant

: S. Khader Mohiuddin
Advocate

Counsel for the respondents

: N.R. Devaraj
Standing Counsel for Railways

CORAM :

HON. Mr. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. Mr. C.J. ROY, MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon. Mr. C.J. Roy, Member (J)

Shri S. Khader Mohiuddin, learned counsel for the applicant and Shri N.R. Devaraj, learned counsel for the respondents are present and heard.

2. The applicant was a minor ~~of~~ one year old when his father died during harness, working with the respondents. The learned counsel states that the applicant made a representation in 1987 to the Railways and also on 5-3-1992. The representation dated 5-3-1992 has not been disposed of and six months has not

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48

(24)

expired to give him a cause of action to come before the Tribunal.

3. However, in view of the case being compassionate appointment, we direct the respondents to take a decision on the representation within a period of three months from the date of receipt of this order. In the event of the applicant getting fresh cause of application, he is at liberty to approach the Tribunal.

4. With the above direction, the OA is disposed of at the admission stage itself.

R. Balasubramanian
(R. Balasubramanian)
Member (Admn.)

C. J. Roy
(C. J. Roy)
Member (Judl.)

Dated : 7th Aug, 1992
Dictated in the Open Court

8/8/92
Dy. Registrar (Judl.)

sk

Copy to:-

1. Chief Personnel Officer, Headquarters Office, Personnel Branch, S.C.Railway, Secunderabad.
2. General Manager, South Central Railway, Secunderabad.
3. Divisional Railway Manager, South Central Railway, Vijayawada.
4. One copy to Sri. S.Khader Mohiuddin, advocate, 8-3-945/5, Nagarjuna Nagar, Ameerpet, Hyd-bad.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

P. A. S. 16/8/92

(2) O.A. 6687/92
TYPED BY *A.S.* COMPARED BY
CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 7/8/ - 1992

ORDER / JUDGMENT

R.A. / C.A. / M.A. NO

in
O.A. No. 6687/92

T.A. No.

(W.P.Np)

Admitted and interim directions
issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.

pvm.

